

ITEM NO.22

COURT NO.8

SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s).2256/2022

(Arising out of Impugned Final Judgment and Order dated 03-12-2021 in CRM-M No.49115/2021 passed by the High Court of Punjab & Haryana at Chandigarh)

STATE OF HARYANA

Appellant(s)

VERSUS

DHARAMRAJ

Respondent(s)

(IA No. 70200/2022 - EXEMPTION FROM FILING O.T.
IA No. 34752/2022 - EXEMPTION FROM FILING O.T.)

Date : 29-08-2023 This petition was called on for hearing today

CORAM :

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Appellant(s) Dr. Hemant Gupta, A.A.G.
Mr. Samar Vijay Singh, AOR
Ms. Monica Anand Kumar, Adv.
Ms. Payal Gupta, Adv.
Mr. Shivang Jain, Adv.
Mr. Keshav Mittal, Adv.
Ms. Sabarni Som, Adv.

For Respondent(s) Mr. Rakesh Khatana, Adv.
Mr. Sandeep Jindal, AOR
Mr. Om Prakash Vyas, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

2. The appeal is allowed in terms of the signed reportable judgment pronounced by Hon'ble Mr. Justice Ahsanuddin Amanullah for the Bench comprising His Lordship and Hon'ble Mr. Justice S.V.N. Bhatti.

The operative portion of the judgment reads as under:

"17. Accordingly, in view of the discussions made hereinabove, the Impugned Order granting anticipatory bail to the respondent is set aside. The respondent shall surrender before the Court concerned within four weeks from today and may seek regular bail which will be considered on its own merits without being prejudiced by the present judgment.

18. The appeal stands allowed in the aforesaid terms. Pending applications stand consigned to records. As far as the submission of the State is that the Impugned Order is the basis for co-accused to obtain anticipatory bail, it is for the State to take steps, if so advised, in accordance with law, in that behalf."

3. Pending applications, if any, also stand disposed of.

(INDU MARWAH)
COURT MASTER (SH)

(RANJANA SHAILEY)
COURT MASTER (NSH)

(Signed reportable judgment is placed on the
file.)